

Shri Harish Chandra Mathur (Jalore): I support that amendment.

Shri P. C. Borooah (Sibsagar): I also support it.

Mr. Deputy-Speaker: I am putting the amendment first to the vote. The question is:

That at end of the motion, the following be added, namely,—

"subject to the modification that the time allotted for the discussion of the Legislative Councils (Composition) Bill, 1962, be increased by one hour."

The motion was adopted.

Mr. Deputy-Speaker: So, I shall now put the motion as amended.

The question is:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1965, subject to the modification that the time allotted for the discussion of the Legislative Councils (Composition) Bill, 1962, be increased by one hour."

The motion was adopted.

Mr. Deputy-Speaker: Shri Nath Pai—not here. Shri Siddiah.

15.33½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 339A)

Shri Siddiah (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Siddiah: I introduce the Bill.

15.33½ hrs.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 331)

श्री पं. ला० बाळूपाळ : (गंगानगर):
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि
कुछ संविधान (संशोधन) विधेयक, 1964
को वापस लेने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is.

"That leave be granted to withdraw the Constitution (Amendment) Bill, 1964.

The motion was adopted.

श्री पं. ला० बाळूपाळ : मैं इस विधेयक
को वापस लेता हूँ।

The Bill was withdrawn.

15.34 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—Contd.

(Amendment of sections 127, 128 and 129) by Shri Hari Vishnu Kamath

Mr. Deputy-Speaker: The House will now take up further discussion of the following motion moved by Shri Hari Vishnu Kamath on the 2nd April, 1965:

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-4-65.

†Introduced with the recommendation of the President.